- (c) whether this 54 per cent is applicable to projects that are generating power after division even though they were started before bifurcation;
 - (d) the details of status relating to PPA before and after bifurcation of State; and
 - (e) the constraints that the Ministry has in implementing the above provisions?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Andhra Pradesh Reorganisation Act, 2014 (APRA, 2014) does not mention any specific percentage allocation of power to Andhra Pradesh and Telangana from the total power generated in erstwhile Andhra Pradesh.

The relevant provisions in APRA, 2014 regarding Distribution of Power between Andhra Pradesh and Telangana are mentioned below:

- Clause (2): "Existing Power Purchase Agreements (PPAs) with respective DISCOMs shall continue for both ongoing projects and projects under construction".
- Clause (6): "The power of the Central Generating Stations will be allotted in such ratio to the States of Telangana and the State of Andhra Pradesh based on the actual energy consumption of the last 5 years of the relevant DISCOMS in the respective successor State."
- (b) to (e) In view of above, does not arise .

Revival of SEBs through UDAY

- †82. SHRI RAM KUMAR KASHYAP: Will the Minister of POWER be pleased to state:
- (a) whether Government has formulated the Ujwal Discom Assurance Yojana (UDAY) to revive and economically improve the State Electricity Boards (SEBs);
 - (b) if so, the main objectives thereof;
- (c) the amount of aid provided by Government under UDAY and the basis of providing this amount State-wise;
- (d) the extent of contribution of State as well as the Central Government under UDAY and the system evolved for establishing coordination between these Governments; and
- (e) whether any time frame has been fixed for UDAY and if so, the details thereof?

[†] Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. Government of India has launched Ujwal DISCOM Assurance Yojana (UDAY) on 20.11.2015 for the financial and operational turnaround of state-owned Power Distribution Companies (DISCOMs). The scheme aims to reduce interest burden, reduce the cost of power, reduce power losses in Distribution sector and improve operational efficiency of DISCOMs.

- (c) No financial aid is being provided by the Government under the scheme. However, the scheme incentivizes the States by exempting State takeover of DISCOM debts from Fiscal Responsibility and Budgetary Management (FRBM) limits for two years; increased supply of domestic coal; coal linkage rationalization; liberally allowing coal swaps from inefficient to efficient plants; allocation of coal linkages to States at notified prices and additional/priority funding in schemes of Ministry of Power and Ministry of New and Renewable Energy, if they meet the operational milestones in the scheme.
- (d) The scheme envisages that participating States take over 75% of DISCOM debt as on 30th September, 2015 over 2015-16 and 2016-17. Each participating State will enter into a Tripartite Memorandum of Understanding (MoU) to be signed between the Central Government, the State Government and its DISCOMs with defined responsibilities. An Inter-Ministerial Monitoring Committee has been established under the Chairmanship of Secretary (Power) to periodically monitor interventions under UDAY.
- (e) The timeline for States taking over outstanding debt of DISCOMs, as existing on 30th September, 2015 is 31.03.2017.

Coal for power projects

- 83. SHRI PARIMAL NATHWANI: Will the Minister of POWER be pleased to state:
 - (a) the requirement of coal for each power project, as on date, State-wise;
- (b) the details of supply of coal to States during each of the last three years and the current year, as on date;
 - (c) whether there has been any decrease in supply of coal during the said period;
 - (d) if so, the details thereof; and
 - (e) the steps taken/proposed to be taken to meet the said requirement of coal?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) The details of State-wise requirement of coal for each power plant during the year 2016-17 are given in the Statement (*See* below).